

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4114/2013

(From the judgement and order dated 11/09/2012 in CRLA No.1313/1982 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHEO NARAIN @ BARDI & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for exemption from filing O.T.,bail and office report)

Date: 04/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr.H.C.Kharbanda,Adv.
Mr.T.N.Saxena, Adv.
For Mr. Yash Pal Dhingra,Adv.

For Respondent(s) Mr.Vikrant Yadav,Adv.
Ms.Bharti Tyagi, Adv.
For Mr. Gaurav Dhingra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 1.10.2013. In view of the request made by
learned counsel for respondent, four weeks' time, as a last chance, is
granted for filing the counter affidavit.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar